

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.608
CAA-42/ND/2021

IN THE MATTER OF:

M/s. Kalyankari Suppliers Pvt. Ltd. with
M/s. Geetanjali Vintrade Pvt. Ltd. and Others

...APPLICANT

Section

U/s 230-232

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv Gursat Singh

For the RD

:Adv Aakash Sharma

For the IT Department

**:Mr. Ruchir Bhatia, SSC, Adv. Pratyaksh
Gupt Jr.SC, Adv. Ashish Kumar, Adv. Amir
Khan.**

ORDER

Ld. Counsel for the Petitioner is present. Ld. Counsel for the Income Tax Department is present. Ld. Counsel for the RD is present and submitted that they have filed their report however, the same is not reflected on the e-portal. Ld. Counsel for the RD is directed to approach the Registry and cure defects so that the same be reflected on the e-portal. Ld. Counsel for the Petitioner sought time to seek instruction from the client regarding the status of appeal filed by them for the Assessment year 2012-13 & 2014-15 of the Transferor Company No. 4. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)